



# ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

**ಬಿಶೇಷ ರಾಜ್ಯ ಪತ್ರ**

ಭಾಗ-IVA Part-IVA	ಬೆಂಗಳೂರು, ಬುಧವಾರ, ಫೆಬ್ರವರಿ ೨೦, ೨೦೧೯ (ಫಾಲ್ಗುಣ ೧, ಶಕ ವರ್ಷ ೧೯೪೦) Bengaluru, Wednesday, February 20, 2019 (Palguna 1, Shaka Varsha 1940)	ನಂ. ೧೨೨ No. 127
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## EDUCATION SECRETARIAT

### NOTIFICATION

**No. ED 422 DGW 2012, Bengaluru, dated: 08.02.2019**

Whereas the draft of the Karnataka Pre-University Education (Academic, Registration, Administration and Grant-in-aid etc.) (Amendment) Rules, 2018 was published as required by sub-section (1) of section 145 of the Karnataka Education Act, 1983 (Karnataka Act 1 of 1995) in Notification No. ED 422 DGW 2012 dated 15<sup>th</sup> September 2018 in part-4A of the Karnataka Gazette dated 18<sup>th</sup> September 2018 inviting objections and suggestions from all persons likely to be affected thereby within thirty days from the date of its publication in the official Gazette.

And whereas said Gazette was made available to the public on 18<sup>th</sup> September 2018.

And whereas the objections and suggestions received within the period specified above, have been considered by the Government.

Now therefore in exercise of the powers conferred by sub-section (1) of the section 145 of the Karnataka Education Act, 1983 (Karnataka Act 1 of 1995), the Government of Karnataka hereby makes the following rules, namely:-

### RULES

**1. Title and commencement.-** (1) These rules may be called the Karnataka Pre-University Education (Academic, Registration, Administration and Grant-in-aid etc.) (Amendment) Rules, 2018.

(2) They shall come into force from the date of their final publication in the official Gazette.

**2. Amendment of rule 9.-** In the Karnataka Pre-University Education (Academic, Registration, Administration and Grant-in-aid etc.) Rules, 2006 (hereinafter referred to as the said rules), in rule 9, in sub-rule (1), for the words and figures "specified in Schedule II", the words and figures "specified in Schedule III" shall be substituted.

**3. Amendment of Schedule III.-** In the Schedule III to the said rules, under sub-heading "B. Fee to be collected from students at the time of Admission (Annual Fees)", for serial number 3 and the entries relating thereto, the following shall be substituted, namely:-

3.	Tuition Fees	i) Govt. PU colleges Rs.670.00	To be remitted to the Treasury.
		ii) Private Unaided PU colleges Rs.1330.00	To be remitted to the College account.
		iii) Private Aided PU Colleges Rs.1330.00	Fifty percent to be remitted to the Treasury; Fifty percent to be remitted to the College account.
<p><b>Explanation.-</b> Notwithstanding anything in the above schedule, the fees (Annual fees) collected from students by the private un-aided Pre-University Colleges shall be deposited by the institutions in the official bank account of the college, maintained and utilized for and in a manner as per guidelines issued by the Pre-University Education Department from time to time the fees also shall be notified by the Government from time to time.</p>			

By order and in the name of Governor of Karnataka

**Shekhara**

Under Secretary to Government,  
Education Department (Pre-University Education)

